

In The Central Administrative Tribunal / Jaipur Bench, Jaipur

OA/TA/MP No.

.....Union of India & Others.....Versus.....Mahendra Kumar & Others.....

Date of Order	Orders
3.5.2002	<p>MA No. 166/2002</p> <p>Mr. R.L. Agarwal, Proxy counsel for Mr. Bhanwar Bagri, Counsel for applicants. Mr. R.L. Panwar, Counsel for respondent.</p> <p>Parties counsel for present. We have heard them. MA is disposed of with the directions that order dated 27.2.2002 in OA No. 96/2002 shall be complied with and implemented by 15.7.2002. This MA stands disposed of accordingly.</p> <p><i>[Handwritten signatures of A.P. NAGRATH and O.P. GARG over their typed names and titles.]</i></p> <p>(A.P. NAGRATH) MEMBER (A)</p> <p>(O.P. GARG) VICE CHAIRMAN</p>